

ITEM NO.8

COURT NO.2

SECTION XIV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 10462/2022

(Arising out of impugned final judgment and order dated 01-06-2022 in WP(C) No. 8551/2022 passed by the High Court Of Delhi At New Delhi)

KARAN GOYAL

Petitioner(s)

VERSUS

REGISTRAR GENERAL, DELHI HIGH COURT

Respondent(s)

(FOR ADMISSION and I.R. and IA No.83673/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 08-06-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.R. SHAH
HON'BLE MR. JUSTICE ANIRUDDHA BOSE
(Vacation Bench)

For Petitioner(s) Mr. Vivek Sood, Sr. Adv.
Mr. Firoz Khan, Adv.
Mr. Pramod Kumar, Adv.
Mr. Akash Godhvani, Adv.
Mr. Abhijeet Sinha, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Having heard learned counsel appearing for the petitioner and after considering the fact that the High Court in the impugned judgment and order has considered in detail each and every question and the answers and thereafter has negated the challenge made on behalf of the petitioner, we see no reason to exercise our jurisdiction under Article 136(1) of the Constitution. The Special Leave Petition stands dismissed.

Pending applications, if any, shall stand disposed of.

(INDU MARWAH)
COURT MASTER (SH)

(NISHA TRIPATHI)
ASSISTANT REGISTRAR